

**BEFORE THE NATIONAL GREEN TRIBUNAL,  
PRICIPAL BENCH NEW DELHI**

Original Application No. 1062 OF 2024

**IN THE MATTER OF:**

BHANU SAHAY

...APPLICANT

**VERSUS**

UNION OF INDIA & ORS.

...RESPONDENTS

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11

*Rohit Sthalekar*  
**ROHIT AMIT STHALEKAR**

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Date: 23.07.2025



सचिव,  
झाँसी विकास प्राधिकरण, झाँसी।

BEFORE THE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

O.A. NO. 1062 OF 2024

**IN THE MATTER OF:**

BHANU SAHAY

APPLICANT

VERSUS

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RESPONDENTS

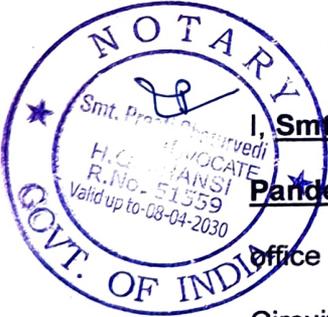
**REPLY AFFIDAVIT OF VICE CHAIRMAN, THROUGH  
SECRETARY,**

**JHANSI DEVELOPMENT AUTHORITY**

I, Smt. Upma Mishra, aged about 38 years, W/o Shri Varun Kumar Pandey, Secretary, Jhansi Development Authority (JDA), having office at Jhansi Development Authority, Commissioner Compound, Circuit house Road, Gwal Toli, Jhansi, Uttar Pradesh-284001, presently at Jhansi, do hereby most solemnly state and affirm as under:

01. That the deponent in above noted case and is well acquainted with the facts of the case and has read over the contents of the

सचिव,  
झाँसी विकास प्राधिकरण, झाँसी।



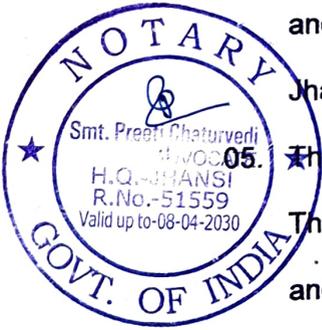
present Original Application and, is competent to give Para-Wise reply as under.

02. That the facts mentioned in Para-1 of the Petition are not related to the Answering Respondent therefore, needs no reply.

03. That the facts mentioned in Para-2 of the Petition are not related to the Answering Respondent therefore, needs no reply.

It is also submitted that after sanctioning the layout, and after making arrangements of sewage treatment plants in the constructed colonies, the Completion Certificate is issued by the Jhansi Development Authority, Jhansi to the Developer. Due to this reason, the waste and effluent does not flows in the colonies approved by the Jhansi Development Authority.

04. That, mentioned in Para-3 of the Petition are denied. The waste and effluent does not flows in the colonies approved by the Jhansi Development Authority.



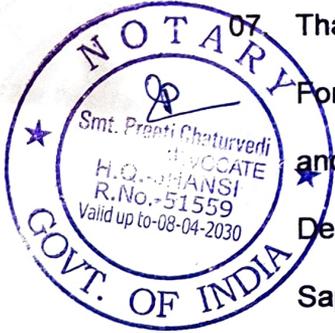
05. That, the facts mentioned in Para-4 of the Petition are denied. The Jhansi Master Plan, 2031 has not been implemented yet and, for determination of green belt on the site and demarcation of submerged area, a Letter dated 22.01.2025 and 28.05.2025 has been sent by the Jhansi Development Authority, Jhansi to the Executive Engineer, Saprar Sub-Division, Jhansi as well as

सचिव,

झाँसी विकास प्राधिकरण, झाँसी ।

Additional Municipal Commissioner, Municipal Corporation, Jhansi. It is also submitted that a Joint Committee has been constituted by the Answering Respondent vide Letter dated 10-07-2025 for determination of submerged area.

06. That, the facts mentioned in Para-5 of the Petition are denied. It is submitted that the Jhansi Master Plan, 2031 has not been implemented yet and for determination of green belt on the site and demarcation of submerged area, a letter has been sent by the Jhansi Development Authority, Jhansi to the Executive Engineer, Saprar Sub-Division, Jhansi as well as Additional Municipal Commissioner, Municipal Corporation, Jhansi. Furthermore, the contents of Para 6 (*Supra*) are reiterated for the sake of brevity.

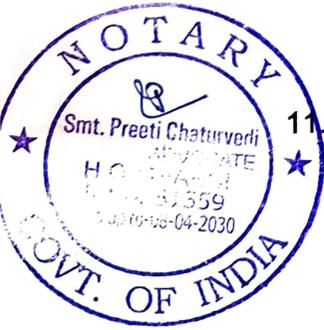


07. That, the facts mentioned in Para-6 of the Petition are denied. For demarcation of green area situated adjacent to Pahuj river and the submerged area, a letter has been sent by the Jhansi Development Authority, Jhansi to the Executive Engineer, Saprar Sub-Division, Jhansi as well as to the Additional Municipal Commissioner, Municipal Corporation, Jhansi and a Committee has also been constituted to that effect.

  
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08. That, the facts mentioned in Para-7 of the Petition are denied.  
In reply thereto, the contents of Para 8 (*Supra*) are reiterated for the sake of brevity.
09. That, the facts mentioned in Para-8 of the Petition are denied.  
The waste and effluent does not flow in the colonies approved by the Jhansi Development Authority.
10. That, the facts mentioned in Para-9 of the Petition are not related to the Answering Respondent therefore, needs no reply.  
After sanctioning the layout, and after making arrangements of sewage treatment plants in the constructed colonies, the Completion Certificate is issued by the Jhansi Development Authority, Jhansi to the Developer. Due to this reason, the waste and effluent does not flow in the colonies approved by the Jhansi Development Authority.
11. That, the facts mentioned in Para-10 of the Petition are denied.  
The Jhansi Development Authority, Jhansi is making constant efforts for demarcation, renovation of Pahuj river and for development of green area.
12. That, the facts mentioned in Para-11 of the Petition are not related to the Answering Respondent, therefore, needs no reply.





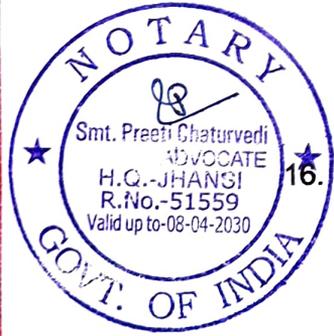
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झाँसी विकास प्राधिकरण, झाँसी ।

13. That, the facts mentioned in Para-12 of the Petition are not related to the Answering Respondent therefore, needs no reply. After sanctioning layout, and after making arrangements of sewage treatment plants in the constructed colonies, the Completion Certificate is issued by the Jhansi Development Authority, Jhansi to the Developer. Due to this reason, the waste and effluent does not flow in the colonies approved by the Jhansi Development Authority.

14. That, the facts mentioned in Para-13 of the Petition are not related to the Answering Respondent therefore, needs no reply.

15. That, facts mentioned in Para-14 of the Petition are denied. The Answering Respondent is ensuring effective compliance of the orders passed by the Hon'ble Supreme Court, the Hon'ble High Court and the Hon'ble Tribunal.

16. That, facts mentioned in Para-15 of the Petition are denied. Due to availability of sewage treatment plants in the colonies developed by the Answering Respondent and in the colonies developed after getting approved the layout plan from Answering Respondent, the waste water and effluent is not released through drains.

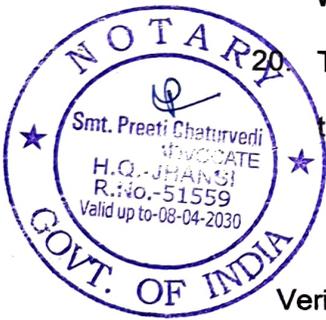


  
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झाँसी विकास प्राधिकरण, झाँसी ।

- 17. That, the facts mentioned in Para-16 of the Petition are not related to the Authority therefore, needs no reply.
- 18. That, the facts mentioned in Para-17 of the Petition are not related to the Answering Respondent therefore, needs no reply.
- 19. That, facts mentioned in Para-18 and Para-19 of the Petition are denied. It is submitted that due to availability of sewage treatment plants in the colonies developed by the Answering Respondent, and in the colonies developed after getting approved the layout plan from answering Respondent, the waste water and effluent is not released through drains.

That the annexures appended to the affidavit are true copies of their respective originals.



सविद,  
झाँसी विकास प्राधिकरण, झाँसी।  
**DEPONENT**

Verified at Jhansi on this 23rd day of July, 2025 that the contents of the above are true and correct to the best of my knowledge and belief and nothing material has been concealed there from.

Serial No. (953).....Date 23/7/25  
 Certified that the foregoing statement sworn before me this day at Jhansi..... by Shri/Smt./Kum. श्रीमती अमिताभ मिश्रा to whom the contents of the affidavit have been read and explained and who is identified by प्रमोद कुमार मिश्रा. Received the fees, for Rs. 2000/- each.

सविद,  
झाँसी विकास प्राधिकरण, झाँसी।  
**DEPONENT**

Smt. PREETI CHATURVEDI  
 ADVOCATE  
 GOVT. OF INDIA) JHANSI

सविद,  
झाँसी विकास प्राधिकरण, झाँसी।

Identified  
 प्रमोद कुमार मिश्रा, एडवोकेट  
 रजि. नं० 145/88  
 फी कोड 130  
 मो. नं० 9415594048



**भारत सरकार**  
Government of India



**उपमा मिश्रा**  
**Upma Mishra**  
जन्म तिथि/ DOB: 02/07/1987  
महिला / FEMALE



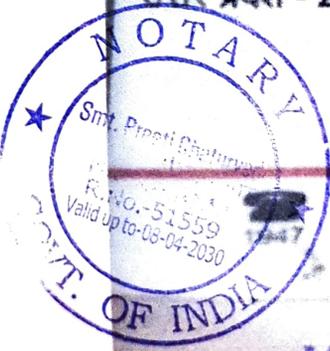
**मेरा आधार, मेरी पहचान**



**भारतीय विशिष्ट पहचान प्राधिकरण**  
Unique Identification Authority of India

**पता:**  
अर्धांगिनी: वरुण कुमार पाण्डेय,  
4/1171 इंटरनेशनल क्रिकेट  
स्टेडियम के पास, गोमती नगर  
विस्तार, गोमतीनगर, लखनऊ,  
उत्तर प्रदेश - 226010

**Address:**  
W/O: Varun Kumar Pandey,  
4/1171 near international cricket  
stadium, gomti nagar extention,  
Gomtinagar, Lucknow,  
Uttar Pradesh - 226010



  
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श्रीलक्ष्मी विकास प्राधिकरण, श्रीलक्ष्मी



# झाँसी विकास प्राधिकरण, झाँसी

संख्या - 628 / झा0वि0प्रा0 / 2025-26

दिनांक- 10-7-2025

प्रेषक,

सचिव,  
झाँसी विकास प्राधिकरण,  
झाँसी।

सेवा में,

अपर जिलाधिकारी,  
(प्रशासन)  
झाँसी।

**विषय-**मा0 राष्ट्रीय हरित अधिकरण में योजित ओ0ए0 संख्या-1285/2024 श्रीमती नीलम व अन्य बनाम स्टेट ऑफ उ0प्र0 व अन्य के संबंध में सर्वेक्षण टीम गठित करने के संबंध में।

महोदय,

कृपया संज्ञान में लाना है कि झाँसी विकास प्राधिकरण के क्षेत्रान्तर्गत मौजा लहर गिर्द तहसील व जिला झाँसी के गाटा सं0-772,773,755,756 एवं 757 को प्रखण्डीय पार्क क्षेत्रान्तर्गत दर्शाते हुये मा0 राष्ट्रीय हरित न्यायाधिकरण के समक्ष ओ0ए0 सं0-1285/2024 श्रीमती नीलम व अन्य बनाम उ0प्र0 राज्य व अन्य प्रस्तुत किया गया है। मा0 न्यायालयों के आदेशों का अनुपालन सुनिश्चित किये जाने हेतु मौजा लहरगिर्द के प्रखण्डीय पार्क के उक्त गाटों के अतिरिक्त पहुज नदी के डूब क्षेत्र, जो प्रखण्डीय पार्क में है, का सर्वेक्षण कराया जाना है। इस सर्वेक्षण के लिए तहसीलदार अथवा नायब तहसीलदार से अनिम्न अधिकारी के नेतृत्व में क्षेत्रीय लेखपाल एवं एक अन्य लेखपाल की टीम गठित कराये जाने की आवश्यकता है। इस टीम में प्राधिकरण की ओर से भी प्रतिनिधि के रूप में अधिशाषी अभियन्ता एवं क्षेत्रीय अवर अभियन्ता सदस्य के रूप में रहेंगे।

अतः अनुरोध है कि उक्त सर्वेक्षण हेतु अपने स्तर से टीम गठित करने एक सर्वेक्षण किये जाने हेतु सम्बन्धित को आदेशित करने का कष्ट करें। टीम को सर्वेक्षण आख्या प्राधिकरण को उपलब्ध कराने हेतु भी निर्देशित करने का कष्ट करें।

भवदीया

सचिव

झाँसी विकास प्राधिकरण, झाँसी।

प्रतिलिपि:-

1. जिलाधिकारी महोदय, झाँसी की सेवा में अवलोकनार्थ।
2. उपाध्यक्ष महोदय, झाँ0वि0प्रा0 को सादर अवलोकनार्थ।
3. उपजिलाधिकारी, झाँसी को सूचनार्थ।
4. तहसीलदार, झाँसी को सूचनार्थ एवं आवश्यक कार्यवाही हेतु।
5. कार्यालय प्रति।

सचिव

झाँसी विकास प्राधिकरण, झाँसी।

सचिव,

झाँसी विकास प्राधिकरण, झाँसी।





# झाँसी विकास प्राधिकरण, झाँसी

पत्रांक:- 97 / जे0डी0ए0 / प्रवर्तन / 2025-26

दिनांक :- 09/07/2025

1. समस्त सहायक अभियन्ता
2. समस्त अवर अभियन्ता  
झाँ0 वि0 प्रा0, झाँसी।

माननीय राष्ट्रीय हरित न्यायाधिकरण में विचाराधीन ओ0ए0 संख्या-1285/2024 में इस आशय की शिकायत की गई है कि मौजा-लहरगिर्द (पहूँज नदी के किनारे) गाटा संख्या-755, 756, 757, 772, 773 आदि प्रखण्डीय पार्क में अवैध रूप से निर्माण किया गया है तथा निरन्तर किया जा रहा है जिसे रोका जाना अनिवार्य है।

एतद्वारा समस्त सहायक अभियन्ता एवं क्षेत्रीय अवर अभियन्ताओं को निर्देशित किया जाता है कि अपने-अपने आवंटित प्रवर्तन जोन में स्थल निरीक्षण करते हुए सुनिश्चित करें कि प्रखण्डीय/नगर पार्क में किसी प्रकार का निर्माण कार्य तो नहीं किया जा रहा है। यदि निर्माण कार्य किया जा रहा है, तो उ0प्र0 नगर नियोजन एवं विकास अधिनियम-1973 यथा संशोधित-1997 की सुसंगत प्राविधान के अन्तर्गत कार्यवाही करना सुनिश्चित करें। यदि आदेशों के बावजूद किसी प्रकार का अवैध निर्माण कार्य होते पाया जाता है तो सम्बन्धित अभियन्ता इसके लिए उत्तरदायी होंगे।

  
09.07.25

अधिशाली अभियन्ता

झाँसी विकास प्राधिकरण, झाँसी।

प्रतिलिपि:- उपाध्यक्ष महोदय, झाँसी विकास प्राधिकरण, झाँसी को सादर सूचनार्थ।

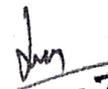
2. सचिव महोदय, झाँ.वि.प्रा.झाँसी को सादर सूचनार्थ।
3. थानाध्यक्ष, सीपरी बाजार को इस आशय से कि सम्बन्धित अभियन्ता द्वारा पुलिस बल मांगे जाने पर सहयोग प्रदान करें।
4. कार्यालय प्रति।

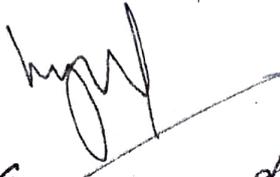
  
09.07.25

अधिशाली अभियन्ता

झाँसी विकास प्राधिकरण, झाँसी।

  
09/07/25

  
10.07.25 JE



  
HLS

  
सचिव,

झाँसी विकास प्राधिकरण, झाँसी।



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NCT OF DELHI COURT FEE  
DLCT230507612428L  
23 SEP 2024



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### VAKALATNAMA

IN THE COURT OF ..... National Green Tribunal; Principal Bench New Delhi

SUIT / APPEAL / O.A. No. 1062 ..... OF 2025

Bhannu Sahay

VERSUS

Union of India & others

Plff./Appl./Petitioner/Complainant

Defendant / Respondents

KNOW ALL to whom these presents shall come that I / We ..... U.Pma. Pande, Secretary Transi Development Authority, Jhansi

The above named ..... do hereby appoint  
Rohit Amit Sthalekar, Ashish Choudhury, Akash Agarwal, Abhishek Arora, Anand Kamal, Prachi Grover  
Add: Suite 1A, Basement, 8B, Mathura Road, Jangpura B, New Delhi-11014 ☐ Ph: 8800 84 00 ☐  
Email: sthalekarohit@yahoo.com

To act, appear and plead in the above-noted case in this Court or in any other Court in which the same may be tried or heard and also in the Appellate Court including High Courts/Supreme Court of India ..... subject to payment of fees.

To sign, file, verify and present pleadings, inspect files & documents & obtain copies thereof, appeal, cross objections or petitions for execution, review, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages subject to payment of fees for each stage.

To file and take back documents, to admit &/or deny the documents of opposite party.

To withdraw or compromise the said case or submit to arbitration, differences or disputes that may arise touching or in any manner relating to the said case.

To take execution proceedings.

To deposit, draw and receive money, cheques, cash and grant receipts hereof and to do all other acts and things which may be necessary to be done for the progress and in the court of the prosecution of the said case.

To appoint and instruct any other legal Practitioner or person authorising him to exercise the power and authority hereby conferred upon the Advocate whenever he may think fit to do so & to sign the power of attorney on our behalf.

And I / We the undersigned to hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts as if done by me/us for all intents and purpose.

And I / We undertake that I / we or my / our duly authorised agent would appear in Court on all hearings & will inform the Advocate for appearance when the case is called.

And I / We undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the Court shall be of the Advocate which he shall receive and retain for himself.

"And I/We the undersigned do hereby agree that I/We shall not claim any compensation, nor the Advocate/s shall be liable for any compensation if he/she fails to appear in the court or fails to conduct or withdraws from the case due to non-payment of fee as per settlement or for reason of any request/call given by Bar Association/s or Councils/s."

And I/we undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for the above case and above Court. I/we hereby agree that once the fee is paid. I/we will not be entitled for the refund of the same in any case whatsoever and if the case prolongs for more than 3 years the original fee shall be paid again by me/us.

IN WITNESS WHEREOF I/we do hereunto set my/our hand to these presents the contents of which have been understood by me / us on this ..... 02 ..... day of 07 ..... 2025 ..... ACCEPTED.

Rohit Sthalekar  
(Rohit Amit Sthalekar)  
D/1175/11  
Advocate

Ashish Choudhury  
(Ashish Choudhury)  
F/420/16  
(Prachi Grover)

Akash Agarwal  
(Akash Agarwal)  
F/682/21  
(Abhishek Arora)

सचिव  
अधीनस्थ अधिकरण, शांसी



Ashish Choudhury &lt;ashishchoudhuryadv@gmail.com&gt;

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**In the matter of Bhanu Sahay Vs. Union Of India & Others Bearing Original Application No. 1062/2024**

1 message

**Ashish Choudhury** <ashishchoudhuryadv@gmail.com>

Wed, Jul 23, 2025 at 6:22 PM

To: Gaurav@grvlegal.in, bhanwar jadon &lt;bhanwar09jadon@gmail.com&gt;, STHAVIASTHANA@gmail.com, commjha@up.nic.in, dmjha@nic.in, bhanusahayjhs@gmail.com

Cc: Rohit Sthalekar &lt;sthalekarohit@yahoo.com&gt;, Rohit sthalekar &lt;sthalekarohit@gmail.com&gt;, Abhishek Arora &lt;aroraabhishek0207@gmail.com&gt;, Anand Kamal &lt;anand050598@gmail.com&gt;, adv.prachigrover@gmail.com

Dear Sir/Ma'am,

PFA the copy of Reply On Behalf of The Respondent Vice Chairman, Through Secretary, Jhansi Development Authority in the subject-captioned matter.

Kindly treat this email as sufficient proof of service.

**Regards,  
Ashish Choudhury  
Advocate on Record  
Supreme Court of India  
8 B Mathura Road, Jangpura B,  
Suite 1A, Basement,  
New Delhi- 110014**

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 **Reply Jhansi.pdf**  
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